

emphasises the need for a high rate of economic growth of sectors, sub-sectors and areas which have relatively high employment potential for enhancing the pace of employment generation. Geographically and crop wise diversified agricultural growth, development of wasteland and forestry, development of rural non-farm sector and rural infrastructure, faster growth of small and decentralised manufacturing and expansion of housing, are the basic elements of the employment oriented growth strategy envisaged in the plan. The various measures envisaged are expected to benefit the unemployed engineering graduates including B. Tech. degree holders as well.

Office of protector of emigrants at Hyderabad

3606. DR. NARREDDY THULASI REDDY: Will the Minister of LABOUR be pleased to state:

(a) how many offices of Protector of Emigrants have been set up and the places where they are functioning;

(b) whether there is any proposal to set up one office of Protector of Emigrants at Hyderabad;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) Seven offices of Protectors of Emigrants are functioning in Delhi, Bombay, Chandigarh, Calcutta, Cochin, Trivandrum and Madras.

(b) No, Sir.

(c) and (d) It is considered not necessary or the present to set up an office of Protector of Emigrants at Hyderabad.

Proposal submitted by SACCs on prevention of Child Labour

3607. SHRIMATI VEENA VERMA:

SHRI SUSHILKUMAR

SAMBAHAJIRAO

SHINDE:

SHRI RAJNI RANJAN

SAHU:

SHRI RAJUBHAI

A. PARMAR:

Will the Minister of LABOUR be pleased to state:

(a) whether Government's attention has been drawn to the report appearing in the Times of India dated June 5, 1993 to the effect that the South Asian Coalition on Child Servitude (SACCS) has expressed shock on the Government move in discussing the proposals for protecting child labour against exploitation and their employment in hazardous jobs, with the industrialists employing them in such jobs themselves;

(b) if so, whether SACCS has submitted any proposals for prevention and regulation of such child labour, if so, the details thereof; and

(c) whether Government have taken steps to discuss plans for preventing exploitation of child labour and their employment in hazardous job with various national and international organisation engaged in the field, if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) Government is aware of a report in Times of India dated 5th July, 1993.

(b) SACCS has suggested to include glass & bangle industries in the Schedule of prohibited employments, set up Task Force separately for carpet & glass industries and to set up a National Commission on child labour.

(c) Child labour is a socio-economic problem and the issue has been discussed with NGOs, Trade Unions,

Employers, State Govts. at the National level, and with ILO and UNICEF.

Prosecution against BCCL for not Implementing Award of Industrial Tribunal

3608. SHRI MD. SALIM: Will the Minister of LABOUR be pleased to state;

(b) whether Government are Central Labour Department. Dhanbad, Bihar, has suggested prosecution to the Labour Ministry against the management of B.C.C.L. for not implementing the Award of the Industrial Tribunal in the reference case No. 40/89;

(d) whether Government are aware that this case involve all tribal workers who can not afford long litigation; and

(c) if so, what is the justification for not implementing the Award?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) Yes, Sir.

(b) and (c) Tribal workers are involved in the case. The management of the B.C.C.L., who are to implement the award, had intimated that they have decided to file SLP before the Supreme Court.

Survey on contract labour in petroleum refineries

3509. DR. SHRIKANT RAMCHANDRA JICHKAR: Will the Minister of LABOUR be pleased to state:

(a) whether the Labour Bureau has completed Survey of contract Labour in the petroleum refineries and oil fields;

(b) if so, what are the findings thereof;

(c) if not, what are the reasons for the delay; and

(d) what steps Government propose to take on the results of the survey?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (d) The contract Labour survey in petroleum refineries and oil fields all over India was launched in the first week of July, 1993. At present the field work is in progress.

Closure of light roofing factory

@3609.A. SHRI NYODEK YONGGAM: Will the Minister of LABOUR be pleased to state;

(a) whether it is a fact that the Light Roofing Factory located at Pasighat, Arunachal Pradesh is lying closed for the last several years;

(b) whether Government have/had formulated any plan to provide alternative employment to the staff/labourers there so far;

(c) whether government propose to reopen the factory for production of roofing materials; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (d) Information is being collected and will be laid on the Table of the House.

Lockout in Mafatlal Engineering Industries Ltd.

@@3609.B. SHRI MUTHU MANI: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Mafatlal Engineering Industries Limited, Kalwe Thane, Maharashtra is under lock out since 1989;

@Previously unstarred Question 4281, transferred from 26th August, 1993.

@@Previously unstarred Question 3838, transferred from 24th August, 1993.